

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER

ITA No. 351/Srt/2023 (Assessment Year 2022-23)
(Virtual hearing)

Shri Jain Swetamber Terapanthi Sabha, Terapanthi Bhavan, Plot No. 135, City Light Road, Surat-395007. PAN No. AABTS 2609 G	Vs.	C.I.T.(Exemption), Ahmedabad, Room No. 609, Floor-6, Aaykar Bhawan (Vejalpur), Nr. Sachin Tower, 100 Foot Road, Anandnagar-Prahladnagar Road, Ahmedabad-380015.
Appellant/ assessee		Respondent/ revenue

Assessee represented by	Ms. Himali Mistry, CA
Department represented by	Shri Ashok B. Koli- CIT-DR
Date of Institution of Appeal	17/05/2023
Date of hearing	07/08/2023
Date of pronouncement	07/08/2023

Order under Section 254(1) of Income Tax Act

PER: PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Exemption), Ahmedabad [in short, the Id. CIT(E)] dated 16/03/2023.
2. The appeal came up for hearing on today i.e. 07/08/2023, the learned Authorised Representative (Id. AR) of the assessee submits that as per instruction of assessee, she may be allowed to withdraw the present appeal unconditionally. The learned Commissioner of Income Tax- Departmental Representative (Id.CIT-DR) for the revenue has no objection if the Id. AR of assessee is allowed to withdraw the appeal.

Therefore, considering the submissions of both the parties, the Id. AR of the assessee is allowed to withdraw the present appeal. Consequently, the appeal filed by the assessee is dismissed as withdrawn

3. In the result, this appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 07th August, 2023 at the time of hearing.

Sd/-
(Dr. ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Surat, Dated: 07/08/2023

**Ranjan*

Copy to:

1. Assessee –
2. Revenue –
3. CIT(E)
4. DR
5. Guard File

By order

Sr. Private Secretary, ITAT, Surat